

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1181
ANSWERED ON:03.03.2011
IRREGULARITIES IN RELIANCE INDUSTRIES
Mithlesh Shri

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has received complaints about alleged irregularities in the functioning of Reliance Industries Ltd. and its allied companies;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): The Ministry of Corporate Affairs has received complaints against M/s Reliance Industries Ltd and its allied companies for diversion of funds to its subsidiaries and fudging of accounts, etc.

(c): The complaints have been got examined through Registrar of Companies, Mumbai and it is found that the company has made necessary disclosures in accordance with the Accounting Standards and has complied with provisions of Section 372A of the Companies Act, 1956 and hence, no further action is called for.